## NATIONAL COMPANY LAW APPELLATE TRIBUNAL, PRINCIPAL BENCH, NEW DELHI Company Appeal(AT) No. 12 of 2021

## IN THE MATTER OF:

Vijay Kumar Chopra & Ors.

...Appellants

Sudershan Chopra & Ors.

....Respondents

Present:

For Appellants:

Mr. S.N. Mookherjee, Mr. Arun Kathpalia, Sr. Advocates, along with Mr. Swapnil Gupta and Mr. Ishaan Karki, Advocates

For Respondents: Mr. Rajiv Nayar, Sr. Advocate, for Respondent No. 1.

> Mr. Ramji Shrinivasan, Sr. Advocate along with Mr. Jayant Mehta, Mr. Ekansh Mishra, and Ms. Rajshree Chaudhary, Advocates for Respondent Nos. 3, 4 & 6.

> Mr. Sudipto Sarkar, Sr. Advocate, Mr. Akshay Bhan, Sr. Advocate along with Mr. Dhruv Chawla, Mr. Aman, Mr. Rajshekhar Rao, Ms. Mansi Sood Mr. Shreeyash Lalit, **Advocates** for and Respondent No. 2

> Mr. Rohit Sud and Ms. Akshita Sachdeva, Advocate for Respondent No. 5

## ORDER (Through Virtual Mode)

19.02.2021 Learned Counsel for the Respondents submits that the copy of the Reply Affidavit may be permitted to be filed before the Registry. He is allowed to do so.

Heard learned Counsel for the Appellants in part. Due to paucity of time, arguments are inconclusive.

Learned Counsel for the Respondent Nos. 3, 4 & 6 submits that they have also filed Company Appeal(AT) No. 26 of 2021 against the same impugned order and it should have been listed along with this Appeal.

The Registry to ascertain the fact and if Company Appeal(AT) No. 26 of 2021 is filed against the same impugned order, then list Appeal No. 26 of 2021 along with this Appeal.

The Appellant Counsel seeks and is granted 10 days' time to file Rejoinder. Learned Counsel for Respondent Nos. 3,4 & 6 submits that in Reply Affidavit, Ms. Kiran Chopra has made allegations against them therefore, they may be permitted to file additional Reply affidavit. Permitted to do so within 10 days.

Let the matter be listed 'for Hearing' on 8th March, 2021 at the top of the list.

[Justice Jarat Kumar Jain]
Member (Judicial)

(Kanthi Narahari) Member(Technical)

Akc/Kam